

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6235 of 2021**

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1. Rajpati Tondon @ Rajpati Tandon  
2. Mouli Devi @ Maili Devi  
3. Anand Kumar Tondon @ Anand Kumar Tandon  
4. Inhara Devi @ Indira Devi  
5. Etwari Ravidas  
6. Ashok Das @ Ashok Ravidas  
7. Rajia Devi @ Bhagwanania Devi  
8. Meera Devi @ Nila Devi  
9. Bebi Devi  
10. Rahul Tondon @ Rahul Tandon  
11. Neetu Devi                                      ....      ....      ....      Petitioners

Versus

The State of Jharkhand                              ....      ....      .... Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners         : Mr. S.P. Roy, Advocate  
For the State               : Mr. Rajesh Kumar, Addl.P.P

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Balbadda P.S. Case No. 75 of 2020 instituted under Sections 341, 323, 307, 379, 504, 506/34 of the Indian Penal Code and Section 3/4 of Prevention of Witch (*Daain*) Practice Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners in furtherance of the common intention with the co-accused persons attempted to murder the members of the informant party and attempted to commit theft and called the mother of informant daain. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards Annexure-3 at page nos.25-27 which is copies of the certified copies of the joint compromise petition filed by the parties in the court of Additional Sessions Judge-IV, Godda, it is jointly submitted that therein it has been mentioned that both the parties have peacefully and

amicably settled the matter outside the court and peace and harmony has been restored between the parties and the informant does not want to proceed with the case. It is next submitted that for the selfsame occurrence from the side of the petitioners, Balbadda P.S. Case No.74 of 2020 has been instituted by the petitioner no.1 against the informant party and as a counter blast, this false case has been foisted against the petitioners. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.1<sup>st</sup> Class, Godda in connection with Balbadda P.S. Case No. 75 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**